

category of the above mentioned prohibitions, is not allowed whether from China or any other country, If the import is in contravention of the prohibition, the books etc., are liable to confiscation under the Customs Act, 1962.

(b) and (c). Several letters on this matters have been received and have been replied to indicating the position in law.

(d) As per the information presently available with the Government, a Writ Petition is pending in the Supreme Court challenging the validity of the aforesaid prohibitions. Besides, two writ petitions are pending in the Calcutta High Court and one in the High Court of Karnataka at Bangalore.

**Persons arrested under Prevention of blackmarketing and maintenance of supplies of essential commodities Act, 1980.**

5409. SHRI A. K. ROY: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) number of persons arrested under the "Prevention of Blackmarketing and Maintenance of supplies of Essential Commodities Act, 1980" till the 31st January, 1981 in all the States of India, with State-wise break up in details;

(b) names of the States which have not used this Act yet;

(c) whether it is a fact that this Act has been proved ineffective to achieve its purpose; and

(d) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY):  
(a) to (d). 282 persons were ordered

to be detained under the prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 till 31st January, 1981. State wise break up is as follows:

Name of State/UT	No. of persons ordered to be detained
1. Andhra Pradesh	5
2. Bihar	25
3. Gujarat	45
4. Karnataka	43
5. Mahadya Pradesh	29
6. Maharashtra	41
7. Orissa	16
8. Punjab	6
9. Rajasthan	4
10. Uttar Pradesh	50
11. Delhi	18
	282

West Bengal, Kerala and Tripura have declined to make use of the provisions of the Act, while in States other than those named above the provisions of the Act have not yet been made use of. The Act is not applicable to Jammu and Kashmir.

According to the information received from the State Governments/ Union Territories there is no reason to doubt the effectiveness of the Act.

**एल्यूमिनियम फैक्ट्री का राष्ट्रीयकरण**

5410. श्री रामबिहार शास्त्री : क्या इत्याद और खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि कुछ दिन पहले आल इंडिया एल्यूमिनियम बर्कर्स फैडरेशन

का सम्मेलन हीराकुंड, उड़ीसा में आयोजित किया गया था;

(ब) यदि हां, तो क्या यह भी सच है कि इंटक सहित सभी सेंट्रल ट्रेड यूनियनों के नेताओं ने इसमें भाग लिया था;

(ग) यदि हां, तो क्या इस सम्मेलन में एल्यूमिनियम फ़ैक्टरी के राष्ट्रीयकरण की मांग की गई थी; और

(घ) यदि हां, तो सरकार की इस पर क्या प्रतिक्रिया है?

वाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणव मुखर्जी): (क) से (ग) . जाल इंडिया एल्यूमिनियम वर्क्स फ़ेडरेशन द्वारा प्रकाशित एल्यूमिनियम वर्कर पत्रिका में यह कहा गया है कि हीराकुंड में फ़ेडरेशन का एक सम्मेलन हुआ था जिसमें इंटक सहित विभिन्न ट्रेड यूनियनों के सदस्यों ने भाग लिया था और सम्मेलन में सरकार से एल्यूमिनियम उद्योग के राष्ट्रीयकरण का अनुरोध किया गया था ।

(घ) सरकार अभी ऐसे किसी प्रस्ताव पर विचार नहीं कर रही है । परिस्थितियों का तकावा होने पर ही राष्ट्रीयकरण के बारे में विचार किया जाएगा ।

#### Target for increasing production of Edible Oil

5411. SHRI ASHOK GEHLOT: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government have set any targets for increasing production of edible oil in the Sixth Five Year Plan; and

(b) if so, the percentage targetted therefore and the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHR BRAJA MOHAN MOHANTY):

(a) and (b). With the ultimate objective of attaining self-sufficiency in edible oils, the production of oilseeds is envisaged to be stepped up from 10.20 million tonnes in 1979-80 to 13.10 million tonnes by 1984-85. The maximisation of production of edible oils from relatively newer sources like soyabean, rice bran etc., will be a

major element in the VI Plan strategy for this sector. An outlay of Rs. 38.65 crores provided in the Plan for development of vegetable oils relates to such programmes as setting up of processing facilities for soyabean oil, modern oil complexes, establishment of a national-level organisation for integrated management of vegetable oilseeds and oils, and a coordinated research and development programme. In addition there is a large project in the cooperative sector for the modernisation of the vegetable oil industry including production of oilseeds organised through the National Dairy Development Board.

#### Reservation rules in respect of SC/ST adopted by BPE

5412. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that the brochure containing rules of recruitment/promotion of Scheduled Castes/Scheduled Tribes has of late been obsolete;

(b) whether need has arisen to modify rules of reservation;

(c) whether Bureau of Public Enterprises adopted the reservation rules in Services, twenty years after the Constitution came into existence; and

(d) if so, whether the Bureau of Public Enterprises are proposed to be asked to double their vacancies for Scheduled Castes/Scheduled Tribes to achieve the target within the prescribed limits of reservation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) to (c). The Presidential Directives on reservation for Scheduled Castes and Scheduled Tribes in appointments in Public Enterprises were formally issued in 1971, but instructions to public sector enterprises to make reservations for Scheduled Castes and Scheduled Tribes in their services were issued in November 1956 and were reiterated in March 1964. Sub-